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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CP 179/94 & CP 187/94 & CP 180/94 &
MA 1654/94 MA 1583/94 in MA 1555/94 in
OA 2279/89 OA 1207/90 OA 2224/90

New Delhi, this the 10th day of January, 1995.

HON'BLE MR JUSTICE S.K.DHAON, VICE CHAIRMAN
HON'BLE MR B.N.DHOJNDIYAL, MEMBER (A)
CP No. 187/94 in OA 1207/90

Shri B.K. Pathak
S/O Shri B.R. Pathak
R/O 1 East Guru Angad Nagar
Main Patparganj Road
Delhi-110 092.

.. .. Applicant.

(through Mr J.P.Verghese, Advocate).

vs.

1. Shri R.K.Takkar
Chief Secretary
Delhi Administration
Old Secretariat
Alipur Road, Delhi.

2. Shri Suresh Prakash
Member Secretary
Managing Committee
SD Ayurvedic College
Malka Ganj Chowk
Malka Gaj, Delhi.

(through Mrs.Avnish Ahlawat, Advocate).

.. .. Respondents.

CP 179/94 in OA 2279/89

Shri Jai Bir Singh
S/O Shri Tejram
R/O Purana Silampur
Delhi.

-..... Applicant.

(through Mr J.P.Verghese, Advocate).

vs.

1. Shri R.K.Takkar
Chief Secretary
Delhi Administration
Old Secretariat
Alipur Road Delhi.

2. Shri Suresh Prakash
Member Secretary
Managing Committee
SD Ayurvedic College
Malka Ganj Chowk.

..... Respondents.

(through Mrs Avnish Ahlawat, Advocate).

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CP 180/94 in OA No2224/94

Shri Jagram Singh
S/O Shri Tirkha Ram
R/O House No.200, Village Ghondli
Krishan Nagar, Delhi-51. ... Applicant.

(through Mr J.P.Verghese, Advocate).

vs.

1. Shri R.K.Takkar
Chief Secretary
The Delhi Administration
Old Secretariat
Alipur Road
Delhi.

2. Shri Suresh Prakash
Member Secretary
Managing Committee
SD Ayurvedic College
Malka Ganj Chowk
Malka Ganj
Delhi.

... .. Respondents.

(through Mrs Avnish Ahalawat, Advocate).

ORDER (Oral)

JUSTICE S.K.DHAON, VICE-CHAIRMAN

OAs No.2279/89, 1207/90, 2224/90 and 2169/91 were disposed of by a common judgment dated 31.7.1992. These three contempt petitions arise from OAs No.2279/89, 1207/90 and 2224/90.

The controversy involved in them is the same. They have been heard together and, therefore, they are being disposed of by a common order.

2. The three applicants were the employees of the erstwhile Santan Dharm Ayurvedic College, Malka Ganj, Delhi. On 29.4.1989, their services were terminated. They came to this Tribunal by means of the three afore-mentioned OAs.

3. The Tribunal, relying upon its judgment dated 25.10.1991 in the case of Smt.Nirmala Rai, held that the services of the applicants had been

unjustifiably terminated. It, therefore, ultimately gave a direction similar to the one given in the case of Smt. Nirmla Rai.

4. The complaint made in these contempt petitions is similar to the one made in CCP No. 269/94. That was a contempt petition filed by Smt. Nirmla Rai.

5. After hearing the learned counsel for the parties, we have today disposed of the contempt petition filed by Smt. Nirmla Rai. It appears that in these contempt petitions the respondents have taken the same defence as in the contempt petition of Smt. Nirmla Rai. Indeed learned counsel for the respondents has not urged any additional point. We, therefore, dispose of these three contempt petitions in terms of the directions given by us today in the case of Smt. Nirmla Rai.

6. Notices issued to the respondents are discharged.

6. There shall be no order as to costs.

(B.N. Dhoundiyal)
Member (A)

(S.K. Dhaon ,
Vice Chairman.

/sds/

Attended

(S. N. SHARMA)

निजी सचिव/Private Secretary

केन्द्रीय प्रशासनिक अधिकरण

Central Administrative Tribunal

प्रधान न्यायालय, नई दिल्ली

Principal Bench, New Delhi

सदर सचिव/Secretary